



2026:AHC-LKO:71

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1267 of 2025

Naval Kishor Mishra

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Revenue Deptt.
Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Avadhesh Kumar Singh, Shashi Dhar Pathak, Vinay Prakash Singh
Counsel for Respondent(s)	: C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Case called out in the revised list. Nobody is present to press the writ petition which has been filed in public interest and no request for adjournment has been made.
2. Heard Sri Anil Kumar Kishwaha, the learned Standing Counsel for the State of U.P.
3. By means of the instant writ petition filed under Article 226 of the Constitution of India, the petitioner sought issuance of a direction for removal of encroachment made over land bearing Gata No. 440 measuring 0.0240 hectare situated at village Harkhupur, Pargana Babhanipayar, Tehsil Mankapur, District Gonda, in compliance of the order dated 04.04.2025 passed by the Assistant Collector/ Tehsildar, Tehsil Mankapur, District Gonda under Section 67 of the U.P. Revenue Code, 2006.
4. Sri Anil Kumar Kushwaha, the leaned Standing Counsel has informed the Court on the basis of written instructions that an application for setting aside exparte order dated 04.04.2025 is pending consideration.
5. Accordingly, the present petition is ***disposed of*** by issuing a direction to the learned the Assistant Collector/ Tehsildar, Tehsil Mankapur, District Gonda to dispose of the application for setting aside the exparte order dated 04.04.2025 expeditiously and thereafter proceed to decide the

proceedings under Section 67 of the U.P. Revenue Code, 2006 also expeditiously, in accordance with law.

(Subhash Vidyarthi,J.)

January 5, 2026

Pradeep/-